BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cont. Case No. 12 of 2013

27.01.2014

Heard Mr. BB Narzary, the learned senior counsel for the sole respondent who submits that, Judgment passed in Succession Case No. 86 of 2010 dated 24.09.13 has already been complied with. In support of his submission, the learned senior counsel has also filed an affidavit which is on record. Unfortunately, the learned counsel for the petitioner remained absent without any steps and this shows that the concerned learned counsel for the petitioner is not sincere enough to inform even the Court about the compliance of the order.

However, since the learned senior counsel has submitted that Judgement of the Court has already been complied with and also filed an affidavit, the matter is closed and stands disposed of.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 57 of 2013

27.01.2014

Heard Mr. TH Rakesh Singh, the learned counsel for the petitioner.

As per record it appears that, after service Lower Court case record as well as AD card has not yet been received till date.

Registry is directed to send a reminder to the Court concerned to send the Lower Court case record.

List this matter on 10.02.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 58 of 2013

27.01.2014

Heard Ms R Paul, the learned counsel for the petitioner.

As per record it appears that, after service AD card as well as Lower Court case record has not yet been received till date.

Registry is directed to remind the Court concerned for the Lower Court case record.

Await for the service report.

List this matter on 10.02.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Review Petn. No. 14 of 2013

27.01.2014

Heard Ms B Ryntathiang, the learned counsel for the petitioner who submits that, this matter may be taken up after 2(two) weeks as the leading counsel, Mr. R Kar is hospitalized as he met with an accident.

Mr. R Gurung, the learned counsel for the respondents No. 1,2 & 3 is present.

However, the petitioner's counsel is directed to take necessary steps to serve notice upon the other respondents within 3(three) days.

List this matter on 10.02.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 169 of 2011

27.01.2014

Heard Mr. SD Upadhaya, the learned counsel for the petitioner who submits that, he is not prepared with the case and prayed for 1(one) week's time to which Mr. S Dey, the learned counsel for the District Council, Mr. R Gurung, the learned GA and Mr. SA Shiekh, the learned counsel for the respondent No. 4 have no objection.

As suggested by all the learned counsel, list this matter on 11.02.14.

JUDGE

V Lyndem